

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 4
(IB)-37(PB)/2018

IN THE MATTER OF:

Dinesh Kumar Jain & Ors.

.....Petitioners

v.

Fantastic Buildcon Pvt. Ltd. & Ors.

.....Respondents

SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, CIRP
Order delivered on 07.02.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent:

Mr. Rakesh Kumar, Mr. Himanshu K.S. Tanwar and
Mr. Rohit Bohra, Advocates

ORDER

CA- 1005(PB)/2020:-

This is an application filed by the proposed purchaser of the property belonging to Corporate Debtor seeking directions against the liquidator.

Notice of the application be issued to the liquidator for 12.02.2020.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 12.02.2020.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)